

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.288/2001

Tuesday this the 17th day of April, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. VB Subramanian,
Preventive Officer, Customs House,
Cochin-9, residing at
Quarter No.23, Customs Quarters,
Willington Island.
2. T.M.Mohammed Faiez,
Preventive Officer,
Customs House,
Cochin.9 residing at
Quarter No.4, Customs Quarters
Willington Island.Applicants

(By Advocate Mr.K. Prabhakaran)

V.

1. Union of India, represented by
the Secretary, Ministry of Finance,
Department of Revenue,
New Delhi.
2. Commissioner of Customs,
Custom House,
Cochin.9.Respondents

(By Advocate Mr. George Joseph, ACGSC)

The application having been heard on 17.4.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This application has been filed by the applicants for the following reliefs:

- (i) to direct the 2nd respondent to consider and dispose of Annexure.A5 representation within a time to be fixed by this Hon'ble Tribunal.
- (ii) To direct the 2nd respondent to workout the carried forward vacancies of the Direct Recruit till 1993, on the basis of Annexure.A2 statement and to report the above vacancies along with the vacancies

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till 2000, to the staff selection commission.

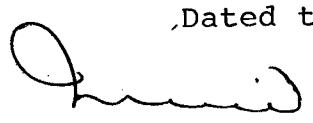
(iii) To direct the 2nd respondent to revert the UDC's TA's and Stenos promoted on adhoc basis to their original Cadre and to repromote them only if there is exigency.

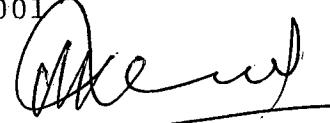
(iv) To direct the 2nd respondent to consider the adhoc officers only after considering the Direct Recruits for all practical purposes.

(v) To direct the 2nd respondent to forward the copy of Annexure.A5 representation to Secretary, Department of Revenue, the Secretary Department of Personnel and Training, the Chairman, Central Board of Excise and Customs, and the Chief Commissioner of Customs and Central Excise, Bangalore.

2. Though we did not call upon the respondents to make any statement, today the learned counsel for the respondents states that a reply statement has been filed. Learned counsel for the applicant states that a copy of the reply statement has been received by him in which it was stated that the representation of the applicants are pending consideration. Under these circumstances, the counsel for applicants seeks permission to withdraw this application. Permission is granted and the application is dismissed as withdrawn. No costs.

Dated the 17th day of April, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

(s)

List of annexures referred to:

Annexure.A2: Photocopy of the statement given by the Department as Annexure.A to the Order No.104/94 in file No.S.45/74/94 Estt.Cus.Dt. 7.10.1994.

Annexure.A5: Photostat copy of the representation given by the Ist applicant to the 2nd respondent dated 25.9.2000.

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